

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 1321
TO BE ANSWERED ON 11.12.2025

Pollution caused by Vijaipur Plant of GAIL

1321. SHRI DIGVIJAYA SINGH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government is cognizant of the fact that complaints regarding pollution have been received from nearby villages of Vijaipur Plant of GAIL due to methane gas leakage, flaring, smoke and contaminated water in the Plant;
- (b) if so, the types of pollution found during the recent inspection and the action taken by Pollution Control Board in this regard;
- (c) the steps taken by GAIL to prevent methane leakage and to ensure proper treatment of waste water; and
- (d) whether Government is implementing new rules and regulations to reduce methane emission from industries?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) to (d): As per information provided by Central Pollution Control Board (CPCB), no complaint has been received by CPCB regarding pollution due to gas leakage and contaminated water from GAIL India Limited, Vijaipur.

Pollution mitigation and safety measures undertaken by GAIL India Limited, Vijaipur:

- For methane gas leakage, the unit has installed Gas detection System at appropriate locations in the entire plant complex. Further, Fugitive Emission Survey using High Tech IR Camera is carried out at regular intervals.
- For treatment of wastewater, an Effluent Treatment Plant (ETP) equipped with a Continuous Effluent Quality Monitoring System (CEQMS) is installed to treat & process waste effluent.
- For air pollution control, Continuous Ambient Air Quality Monitoring System (CAAQMS) stations and Continuous emission Monitoring System (CEMS) have been installed for continuous monitoring of ambient air quality and stack emissions.

It is mandatory for the petrochemical industries to have adequate Effluent Treatment System and adequate Air Pollution Control System and to comply with the prescribed effluent and emission

discharge standards and the conditions specified in the Consent to Operate issued by the concerned State Pollution Control Boards (SPCBs) / Pollution Control Committees (PCCs) under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act 1981.

CPCB has issued directions to all 17 categories of grossly polluting industries including petrochemical industries to install Online Continuous Effluent / Emission Monitoring System (OCEMS) with real time data connectivity to CPCB.

CPCB conducts inspections of the industries based on standards exceedance alerts of the OCEMS or if the OCEMS becomes offline. Based on the observations of inspections, CPCB takes action on the defaulter industries as per extant Act/Rules.
